

(2020) 12 PAT CK 0277

In the Patna High Court

Case No : Civil Writ Jurisdiction Case No. 14825 Of 2018

Deonandan Rai

APPELLANT

Vs

Union Of India And Ors

RESPONDENT

Date of Decision : 01-12-2020

Acts Referred:

Citation : (2020) 12 PAT CK 0277

Hon'ble Judges : Sanjay Karol, CJ;S. Kumar, J

Bench : Division Bench

Advocate : Mrityunjay Kumar, Vaidehi Raman Prasad, Sarvesh Kumar Singh, Kanak Verma, Chandra Mohan Singh, D.K. Sinha

Final Decision : Disposed Of

Judgement

Petitioner has prayed for following relief (s) : -

That this is an application for a direction to the State/Union of India to conduct Vigilance/CBI enquiry in Dr. Rajendra Prasad Central Agricultural

University (DRPCAUI) (erstwhile Rajendra Agricultural University relating to financial irregularities, between 2011-12 to 2016-17 as would be

apparent from the Abstract of the Annual accounts, as well as appointment of Asst. Professors on without sanctioned Post.

Shri D.K. Sinha, learned Senior Counsel, appearing for the Respondent Nos. 5 and 6, vehemently opposes the present petition on the ground that the

present petition is not only belated, but stands filed to satisfy the personal cause, more so out of vengeance, so that no benefit could be accorded to the

family members of the respondents.

Finding the Court not inclined to agree with the submission made on behalf of the petitioner, learned counsel seeks permission to withdraw the present

petition reserving liberty to invite attention of the authority concerned to the irregularities/illegalities, if any.

Indulgently, we grant such permission. Accordingly, petition is disposed of as withdrawn with the aforesaid liberty.

Interlocutory application, if any, shall also stand disposed of.